

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'E': NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.1467/DEL/2019
[Assessment Year: 2014-15]**

Smt. Toshi, C-13/35, Sector-03, Rohini, Delhi-110085	Income Tax Officer, Ward-39(2),Room No.1007, E-2, Block Civic Centre, New Delhi
PAN-AIRPT5329G	
Assessee	Revenue

Assessee by	Sh. Suresh Kumar Gupta, CA
Revenue by	Sh. Gaurav Pundir, Sr. DR

Date of Hearing	29.09.2021
Date of Pronouncement	29.09.2021

ORDER

PER R.K. PANDA, AM,

This appeal filed by the assessee is directed against the order dated 29.01.2019 of the learned CIT(A)-13, New Delhi, relating to Assessment Year 2014-15.

2. The learned counsel for the assessee, vide its letter dated 28.08.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year

under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 29.09.2021.

Sd/-
[SUCHITRA KAMBLE]
JUDICIAL MEMBER

Delhi; Dated: 29/09/2021.

Shekhar, Sr. P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sd/-
[R.K.PANDA]
ACCOUNTANT MEMBER

Asst. Registrar,
ITAT, New Delhi